

Order dated 12th March, 2013.

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

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Heard Mr.P.K.Bhuyan, Learned Counsel for the Applicant and Mr.S.B.Jena, Learned Additional CGSC appearing for the Respondents and perused the records.

2. At the out set it was submitted by Mr.S.B.Jena, Learned Additional CGSC appearing for the Respondents that in this case the Secretary, ICAR, New Delhi is the competent authority to decide the grievance as raised by the Applicant in this OA. But the applicant has neither made any representation to the Secretary, ICAR, New Delhi nor made him as a party in this OA. Hence, he has prayed for dismissal of this OA on the ground of non joinder of necessary party. Mr.Bhuyan, Learned counsel appearing for the Applicant prays leave of this Tribunal to add Secretary, ICAR, New Delhi as a party. He also prays liberty of this Tribunal to make a representation to the Secretary, CAR, New Delhi and in that event prays direction to the Secretary, ICAR, New Delhi to consider and dispose of the same in a reasoned order, within a stipulated period to be fixed by this Tribunal.

3. Considering the rival submissions of the parties, liberty is granted to the Applicant's counsel to add Secretary, ICAR, New Delhi as a party in this OA and accordingly file requisite in the

[Signature] *[Signature]*

Registry. The Applicant is also granted liberty to make a comprehensive representation to the Secretary, ICAR, New Delhi within a period of fifteen days hence and on receipt of such representation the Secretary, ICAR, New Delhi ^{is} directed to consider and dispose of the same in a reasoned order and communicate the result thereof to the applicant within a period of 60(sixty) days from the date of receipt of copy of this order.

4. With the aforesaid observation and direction this OA stands disposed of at this admission stage.

5. Copy of this order along with paper book be transmitted to the Secretary, ICAR, New Delhi at the cost of the applicant for which Learned Counsel for the Applicant undertakes to file postal requisite within two days.


(R.C. Misra)
Member (Admn.)


(A.K. Patnaik)
Member (Judl.)